

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 134 of 2021

IN THE MATTER OF

Solomon Raja,

Chrompet,

Chennai

...Applicant

Versus

The District Collector,

Chengalpattu District and Others

...Respondents

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Through

Dr.D.Shanmuganathan

Standing Counsel

National Green Tribunal

Southern Zone

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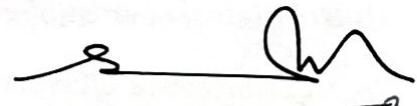
.....Respondent

STATUS REPORT FILED BY FIRST RESPONDENT

I, A.R Rahul Nadh, Male, aged about 35 years S/o Reghu Nadh, discharging duties as the District Collector, Chengalpattu District, do hereby solemnly affirm and sincerely state as follows:-

2) I am the 1st respondent herein, and, as such, I am well acquainted with the facts and circumstances of the case from the available records.

3) It is humbly submitted that the grievance in this application is regarding the illegal discharge of untreated sewage and sullage water from the residential area in the diverted water canal which even according to the applicant is not legal, which ultimately reaches the Veeraraghavan Lake and polluted. the water in the said lake.


 District Collector
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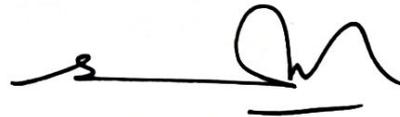
4) It is humbly submitted that the Survey Number 392/1 in Thiruncermalai Village, Pallavaram Taluk, Chengalpattu District is classified as Government Poromboke Land, "Veeraragavan Eri" at an Extent of 10.40.5 Hectares - Ares in Village Accounts.

5) It is humbly submitted that another Survey Number 391 in Thiruncermalai lake, Pallavaram Taluk, Chengalpattu District is classified as Government Poromboke, "Neer Pidippu" at an Extent of 0.63.5 Hectares - Ares in Village Accounts.

6) It is submitted that enumeration was conducted at the said above Survey numbers regarding the encroachments and 284 encroachments were identified in Survey No 392/1 and 30 encroachments were identified in Survey Number 391 .

7) It is humbly submitted that as per Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007, Form 1 and 2 were prepared and detailed report sent to Commissioner of Corporation, Tambaram along with Form 1 and 2 for eviction of encroachers vide the Tahsildar, Pallavaram Office Letter Na.Ka.No.2070/2021/B1, Dated 10.02.2022.

8) It is humbly submitted that in this regard, commissioner of Corporation Tambaram have to issue Form 3 notice to the encroachers under Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007. After issuance of Form 3 notices, eviction process will be carried out by the concerned officials in due process of law.



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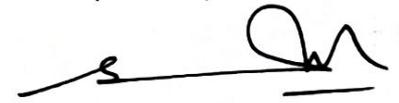
9) It is submitted the Commissioner Tambaram City Municipal Corporation stated as follows:-

i) The Process of serving Form -3 notice was undertaken by Tambaram City Municipal Corporation and the notice was published in the Regional Dailies namely "Thina Tanthi" on 09.08.2022 in Tamil and "Times of India" on 09.08.2022 in English mentioning Survey Numbers 391 and 392/1 of Thirunermalai Village. As per the Revenue records, the S.No.391 is classified as "Neer Pidippu" (Water catchment area) and the S.No.392/1 is classified as "Veeraragavan Eri" (Lake). The 21 days granted in the notice published as above, ended on 31.08.2022

ii) After the publication of the above notices, around 30 occupiers have submitted a reply with documents on 12.08.2022 stating that their houses are situated in S.No.391, Thirunermalai Village and that the said land is not a Water Body.

iii) In reply, Tahsildar has reported in letter Roc.No.3002/2022/B1, dated.29.10.2022 that the Survey No.391 has been classified as "Ncer Pidippu" as per "A" Register of Revenue Record and rejected their claim. Based on the Tahsildar report, the encroachers petition was rejected by Tambaram City Municipal Corporation vide. Roc.No.119/2022/F1, dated.14.11.2022

iv) In the meanwhile, a co-ordination meeting to evict the encroachments from the S.No.392/1 & 391, was conducted on 01.09.2022 with the officials, Revenue Divisional Officer, Tahsildar, Police, Tamil Nadu



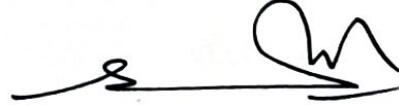
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Urban Habitat Development Board and TANGEDCO. Tahsildar Pallavaram expressed willingness to render assistance during the eviction process.

v) The Veeraragavan Eri was a lake which had irrigated around 37 acres of land under its ayacuts and it has been owned by the PWD (WRD). Hence, the authority to take action as against the encroachment on lake / river is the PWD under Tamil Nadu Protection of Tanks and Eviction of Encroachments Act, 2007 (Tamil Nadu Act 8 of 2007) and Tambaram City Municipal Corporation is ready and willing to render assistance by men and machinery to carry out the work of removal of encroachments.

vi) It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.134 of 2021 and thus render justice.



District Collector ¹¹/₂₂
Chengalpattu

VERIFICATION

I A.R Rahul Nadh, S/o Reghu Nadh, the District Collector, Chengalpattu do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 12th day of April, 2023.


District Collector ¹²/₂₂
Chengalpattu